

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.627/2002

Monday, this the 4th day of March, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

K.B.Grover, aged about 49 years  
resident of 51 Afganan Delhi Gate,  
Ghaziabad.

..Applicant

(By Advocate: Ms. Mona Rajvanshi)

Versus

Govt. of NCT of Delhi  
through Deputy Director (Hort.)  
Hort. Dev. Div. No.1  
PWD, 13th Floor, MSO Building  
New Delhi

..Respondent

O.R.D.E.R (ORAL)

Heard the learned counsel for the applicant.

2. The grievance in the present case arises from the Office Order 27.2.2002 (A-9) by which the applicant has been directed to report to Deputy Secretary, Finance (Accounts), GNCTD Delhi Sachivalaya, New Delhi for further posting. No representation has been filed against appropriate departmental authority against the aforesaid Office Order. The application is, therefore, pre-mature in terms of the relevant provisions made in the Administrative Tribunals Act, 1985.

3. Having regard to the submissions made by the learned counsel and the nature of the grievance made out, I feel inclined to dispose of the present OA with a direction to the respondent to treat the present OA as a representation made on behalf of applicant and pass a speaking and a reasoned order thereon within a period of one month from the date of receipt of a copy of this order. I have no doubt in my mind that the respondent

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will, in any case, proceed to pay salary and allowances due to the applicant for the month of February, 2002 within the aforesaid period of one month. I direct accordingly.

4. The present OA is disposed of in the aforesated terms. No costs.

5. Issue Dasti.

  
(S.A.T. Rizvi)  
Member (A)

/sunil/